

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION

No. 275./A. The Vacancies position of the Jharkhand Superior Judicial Service till 31.12.2012 as notified vide Notification No. 102/A dated 22nd March, 2012 is revised and notified in the following manner:-

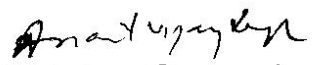
By promotion from Civil Judge (Sr. Division) on the basis of merit-cum-seniority (65%)- under Rule 4(b) of Rules, 2001	Promotion (by way of selection) through limited competitive Examination(10%)- under Rule 4(C) of Rules, 2001	By direct recruitment from Bar(25%)- under Rule 4(a) of Rules, 2001
68*	Nil	08

It is made clear that appointment over the aforesaid notified vacancies will be subject to final decision of the Hon'ble Supreme Court in the Special Leave to Appeal (Civil) No. 9883 / 2009.

**Note:-In the event of the issuance of Notification by the State Govt. regarding Promotion of 28 Officers of the rank of Civil Judge (Sr. Division) in the Jharkhand Superior Judicial Service in view of recommendation of the Court as made vide letter no. 9593/Apptt. dated 17th July, 2012, the actual vacancy as on 31-12-2012 under this quota.[i.e. under Rule 4(b)] shall be reduced to 40.*

Dated: 19th September, 2012

By Order,


Registrar General